

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 545**  
TO BE ANSWERED ON 04.12.2025

**Ban on import of hazardous wastes**

545. SHRI ANIL KUMAR YADAV MANDADI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of hazardous wastes imported into the country during the last five years;
- (b) whether Government has any proposal to completely ban the import of hazardous wastes into the country;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI KIRTI VARDHAN SINGH)

(a) to (d) Ministry of Environment, Forest and Climate Change (MoEF&CC) has notified the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 under the Environment (Protection) Act, 1986, to ensure safe storage, treatment and disposal of hazardous and other wastes in an environmentally sound manner. The said Rules also allow import of the hazardous wastes listed in Part-A of Schedule-III for recycling, recovery, reuse and utilization including co-processing. Import of hazardous wastes is not permitted for disposal in the country. Hazardous wastes listed in Part-A of Schedule-III of the said Rules are restricted and cannot be allowed to be imported without permission from the MoEF&CC and the Directorate General of Foreign Trade license, as applicable. Further, hazardous wastes listed in Schedule-VI of the said rules are prohibited for import.

As per the National Inventory on Generation and Management of Hazardous and Other Wastes prepared by the Central Pollution Control Board (CPCB) based on the annual inventory submitted by the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs), the details on import of hazardous waste during Financial Year 2019-20, 2020-21, 2021-22, 2022-23 and 2023-24 is as below:

<b>Financial Year</b>	<b>2019-20</b>	<b>2020-21</b>	<b>2021-22</b>	<b>2022-23</b>	<b>2023-24</b>
<b>Quantity of hazardous wastes imported (in Metric Ton)</b>	4,24,224	1,49,337	3,27,742	5,74,169	3,78,214

Under Schedule-VII of the said Rules, the concerned SPCBs/PCCs are entrusted with the duties of grant and renewal of Authorization, monitoring of compliance of various provisions of these

rules and for taking action against the violation of these rules amongst other responsibilities. Import of hazardous waste without permission of the MoEF&CC in accordance with the said Rules, is treated as illegal, and under the Schedule-VII of the said Rules, Ports and Customs Authority are entrusted with the responsibility of taking action against importer or exporter for violations under the Indian Ports Act, 1908 or Customs Act, 1962.

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